

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH

3rd Floor, Mahanagar Doorsanchar Sadan (M.T.N.L. Building),
9, CGO Complex, Lodhi Road, New Delhi — 110003

File No.10/37/2018-Estt./NCLAT

Dated: 24th May, 2021

NOTICE
(No.112/2021)

The Revised Standard Operating Procedure dated 3rd January, 2021, inter alia, states as under:-

“It may be noted that it is mandatory that Learned Advocates/Authorised Representatives/Parties-in-person shall file the Appeal/Interlocutory Application/Reply/Rejoinder etc. in hard copy also as per the procedure prescribed in NCLAT Rules, 2016 along with the e-filing receipt.”

2. The Hon'ble Competent Authority, NCLAT has taken note of the present precarious conditions created by COVID-19 situation, and the difficulties of parties in reaching NCLAT for filing hard copies due to the prevailing pandemic situation.

3. Considering the above, the Competent Authority has, till the present precarious conditions created by COVID-19 pandemic continues, been pleased to direct partial temporary relaxation of the above directions in Revised Standard Operating Procedure dated 3rd January, 2021 as follows.

4. It is directed by the Competent Authority that if in any matter the Learned Advocates/Authorised Representatives/Parties-in-person find difficulty in filing hard copies due to existing COVID-19 pandemic situation, they may e-file with the Appeal/Interlocutory Application/Reply/Rejoinder etc. an Undertaking, in format, that they shall file hard copies of the Appeal/Interlocutory Application/Reply/Rejoinder etc. as per the procedure prescribed under the NCLAT Rules, 2016, when Tribunal resumes physical hearings, or until further orders in this regard as may be passed by the Competent Authority, whichever is earlier. However, if in given matter, the Bench hearing the matter so specifically directs, the parties will file Hard Copies as may be directed by the Bench.

5. The above Standard Operating Procedure is relaxed to this extent with immediate effect until further Orders.

By Order of Hon'ble Officiating Chairperson.

Sd/-
(Peeush Pandey)
Registrar

Annexed: Format

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

UNDERTAKING

Appeal Number

In the matter of:

...Appellant

VS

...Respondent

I/We, (full name) _____ on behalf of the Appellant/Respondent/Intervenor undertake to file the hard copies of the Appeal/I.A./Reply/Rejoinder etc. _____ as per the procedure prescribed under the NCLAT Rules, 2016, when the Tribunal resumes physical hearings or until further orders in this regard as may be passed by the Competent Authority, whichever is earlier.

I/We have read and understand the undertaking that I/we have given.

Dated: _____ Day of 2021

Signature

FULL NAME:

CONTACT NUMBER:

EMAIL ID: